BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 127/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017

Name of the Company:

Asset Reconstruction Company (India) Ltd.

V/s.

Neesa Leisure Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. SHRI NAVIN PAHULA RR. ADV. PAPPLICANT Quarka

ADV.

2. THAKKAR 4 PAHWA, Abr.

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Natasha Sutaria present for Petitioner / Financial Creditor. None present for Respondent.

Proof of service of copy of Application on Respondent filed.

Learned Counsel for Petitioner represented that winding up petition is pending before Hon'ble High of Gujarat against the Corporate debtor.

Petitioner is directed to state the stage of winding up proceedings pending before Hon'ble High of Gujarat against the Corporate debtor.

Petitioner is directed to serve notice of date of hearing along with copy of order and file proof of service.

List the matter on 25.10.2017 for objections of Respondent and for hearing before admission.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 11th day of October, 2017.